

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOS. 543, 566 & 567 OF 2016 IN  
DFR NO. 2619 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Delhi Bar Association</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. B.P. Agarwal  
Mr. Sunil Kumar Gupta

Counsel for the Respondent(s) : Mr. Anupam Verma  
Mr. Rahul Kinra  
Mr. Anurag Bansal for R-2/TPDDL

**ORDER**

**IA NO. 543 OF 2016**  
*(Appl. for waiver of court fee)*

In this application, the applicant/appellant has prayed that the court fee be waived.

We have heard learned counsel for the parties. We are not inclined to waive the court fee. Application is dismissed.

**IA NO. 567 OF 2016**  
*(Appl. for condonation of delay in filing)*

Learned counsel for Respondent No.2 states that the stand taken in reply filed by Respondent No.2 to the application for condonation of delay in I.A. No. 545 of 2016 in DFR No. 2620 of 2016 will be adopted in I.A. No. 567 of 2016 also.

Learned counsel for the State Commission seeks a week's time to file reply. He may file the same on or before 02.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.02.2017 after serving copy on the other side.

List the matter on **21.02.2017**.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vt